- (2) G.S.R. 404 (E) dated the 14<sup>th</sup> May, 2003, publishing the Service Tax Credit (Second Amendment) Rules, 2003.
- (3) G.S.R. 405 (E) dated the 14<sup>th</sup> May, 2003, publishing the Service Tax (Amendment) Rules, 2003. [Placed in Library. For (1) to (3) *see* No. L.T. 7823/03]
- I. Report and Accounts (2000-2001) of the Ranchi Ashok Bihar Hotel Corporation Ltd., Ranchi and related papers
- II. MoU (2003-2004) between Government of India and tourism Development Corporaton Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CULTURE (SHRIMATI BHAVANABEN DEVRAJBHAI CHIKALIA) :Sir, I lay following papers on the Table :-

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:
  - (a) Eighteenth Annual Report and Accounts of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2000-2001, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. For (a) and (b) *see* No. L.T. 7775/03]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Tourism and Culture) and the India Tourism Development Corporation Limited for the year 2003-2004. [Placed in Library. *See* No. L.T.7776/03]

## Notifications of the Ministry of Petroleum and Natural Gas

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUMITRA MAHAJAN) : Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Natural Gas, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (1) G.S.R. No. 843 (E) dated the 27<sup>th</sup> December, 2002, regarding further permission for sale of 5% ethanol blended petrol in Tamil Nadu, Goa, Haryana, Gujarat and Karnatka and Union Territories of Chandigarh, Pondicherry, Daman Diu and Dadar and Nagar Haveli. [Placed in Library. See No. L.T. 7805/03]
- (2) G.S.R. No. 519 (E) dated the 27<sup>th</sup> June, 2003, regarding permits to sale only 5% ethanol-blended petrol by the 30<sup>th</sup> September, 2003, throughout the territories of Andhra Pradesh, Goa, Gujarat, Haryana, Karnataka, Maharashtra, Punjab, Tamil Nadu and Uttar Pradesh and the Union Territories of Chandigarh, Dadra and Nagar Haveli, Daman and Diu and Pondicherry. [Placed in Library. *See* No. L.T. 7806/03]

## REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARYSTANDING COMMITTEE ON HOME AFFAIRS

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): Sir, I present the One Hundred-second Report (in English and Hir.di) of the Departmentrelated Parliamentary Standing Committee on Home Affairs on the Sixth Schedule to the Constitution (Amendment) Bill, 2003 and the Constitution (Ninety-ninth Amendment) Bill, 2003.